

the project was placed on 22nd July, 1978 with delivery within two months of the placement of order. The value is as stated, at (a) above.

(c) All the equipments ordered for the project have been received. Trials at the Pilot Plant have been started and the trial production at the main plant will be taken up during March, 1979.

Representation for Broadcasting programmes in Sindhi Language

3. SHRI DHARMA SINHBHAI PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have received any representation regarding broadcasting of songs, news and other Programmes in Sindhi Language from Akashvani, Rajkot, Gujarat State;

(b) whether it is true that such type of representation was sent to Government before 2½ years by one Sh. Atmaram B. Chandwani of Bantwa town of Junagadh District;

(c) whether Government wants to broadcast Sindhi songs, news and programmes or not; and

(d) if not, reasons thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir.

(b) No, Sir. Shri Atmaram B. Chandwani had sent his letters on 5th May, 1977 and 4th October, 1977.

(c) and (d). The Central Sindhi News Bulletins are broadcast from Delhi at 0840 hours and 1810 hours for a duration of 10 minutes each and are relayed by Ahmedabad-Badodra, Jaipur-Ajmer and Bombay Stations. The Megawatt transmitter of Rajkot puts out a Sindhi programme daily for a duration of 60 minutes for the Sindhi listeners of the adjoining areas. This

programme is well received in the entire State of Gujarat including Saurashtra region. The Sindhi Music (Light and Folk) is occasionally broadcast from Rajkot. However, taking into account the population of Sindhi in the region covered by the Station, it is not considered necessary to introduce news or spoken-word items in Sindhi from this Station.

Representation from Maharashtra Bar Council

4. SHRI R. K. MHALGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply to Unstarred Question No. 3693 on the 13th December, 1977 regarding representations from Maharashtra Bar council and to state:

(a) whether it is a fact that the Bar Council of Maharashtra by its representations dated the 20th October, 1974 and 6th January, 1977 urged upon the Government that Section 30 of Advocates Act, 1961 be brought into force so as to enable an advocate to appear before any High Court in the country;

(b) whether it is a fact that an Advocate can appear before the Supreme Court as of right; if so, how this anomaly is to be removed;

(c) since when Government are holding consultations with the Supreme Court and Ministry of Labour for the enforcement of Section 30 of the said Act; and with what results; and

(d) whether Government now propose to bring into force section 30 of the Act in near future; if so, since when?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes, Sir.

(b) No, Sir. An Advocate can appear before the Supreme Court only in accordance with the rules framed under article 145(1)(a) of the Constitution.